IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 49 OF 2020
EXECUTION APPLICATION NO. 20 OF 2024

IN THE MATTER OF:
Tulinder Katoch and ors — Applicant

Versus

State of Uttar Pradesh & Other — Respondents

INDEX

S. No.	Particulars	Page no.
1.	ACTION TAKEN REPORT ON BEHALF OF IRRIGATION DEPARTMENT STATE OF UTTAR PRADESH ALONG WITH AFFIDAVIT	1-4
2	ANNEXURE 1 LETTER DATED 24.07.2024 FROM CHIEF ENGINEER (YAMUNA)	5-6
3	ANNEXURE 2 IRRIGATION DEPARTMENT INSPECTION REPORT WITH PHOTOGRAPHS	7

THROUGH

Priyanka

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR IRRIGATION DEPARTMENT,
STATE OF UTTAR PRADESH
F13, GROUND FLOOR,
JANGPURA, NEW DELHI - 110014

Date : 03.09.2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 49 OF 2020
EXECUTION APPLICATION NO. 20 OF 2024

IN THE MATTER OF:
Tulinder Katoch and ors — Applicant

Versus

State of Uttar Pradesh & Other

Respondents

ACTION TAKEN REPORT ON BEHALF OF IRRIGATION DEPARTMENT STATE OF UTTAR PRADESH ALONG WITH AFFIDAVIT

In compliance with the orders dated 16.05.2024 and 17.11.2021 passed by the Hon'ble National Green Tribunal in the matter of *Tulinder Katoch and Ors v. State of Uttar Pradesh & Ors* (OA No. 49/2020), the following actions have been taken by the Chief Engineer Irrigation and Water Resources Department, State of Up on behalf of Principal Secretary Irrigation and Water Resources Department.

1. That the Irrigation Department has been consistently working to maintain the canal and surrounding areas free from garbage and sewage, as directed by the Hon'ble Tribunal in its order dated 17.11.2021. The recent inspection findings further confirm our ongoing efforts

2. That in compliance with the order dated 16.05.2024 passed by the Hon'ble National Green Tribunal (NGT) the Chief Engineer (Yamuna) through a letter dated 24.07.2024 directed Superintending Engineer, Third Circle Irrigation Works, Agra to Contact Deputy Secretary, Irrigation and Water Resources Uttar Pradesh instructing to file status report in regard with the order and submit counter affidavit/report. A true copy of letter dated 24.07.20024 is annexed as **ANNEXURE 1.**

3. That in compliance with the letter dated 24.07.24 a joint team consisting of the Executive Engineer & Assistant Engineer (W)Head Works Division Agra canal Okhla, New Delhi 25, had visited the desired site on 20.7.24 and found no dirty water being discharged in drains and cement materials stocked, no MSW and garbage

discharged in drains and cement materials stocked, no MSW and garbage dumping. A true copy of the report along with photographs annexed here has **ANNEXURE 2**

4. That the petitioner's allegations are categorically denied of ongoing pollution and health hazards. The recent inspection report, along with photographic evidence, clearly demonstrates that the area is clean and well-maintained and assures the Hon'ble Tribunal that the department is committed to preventing pollution and protecting public health.

5. It is pertinent to mention here that the school beside the site has acquisitive intentions to illegally encroach the area of the Irrigation Department and misuse it as a parking spot for their buses, therefore making acquisitions of chronic traffic hazards including school buses in I.A No.221/2024, and pursuing such litigation.

6. It is respectfully submitted that although land belongs to the Irrigation Department, State of UP, the municipal jurisdiction falls under Faridabad Nagar Nigam, therefore, being responsible for any kind of public health and sanitation issues, still individual and collective efforts have been taken by The Irrigation Department to ensure the effectiveness of the cleanup and maintenance of the site.

7. Further, the averments and allegations made by the applicant are denied as false and need to be dismissed with exemplary cost

Priyanka

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR IRRIGATION DEPARTMENT,
STATE OF UTTAR PRADESH
F13, GROUND FLOOR,
JANGPURA, NEW DELHI - 110014

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 49 OF 2020
EXECUTION APPLICATION NO. 20 OF 2024

IN THE MATTER OF:
Tulinder Katoch and ors

Applicant

Versus

State of Uttar Pradesh & Other

Respondents

AFFIDAVIT

I, **Dinesh Kumar Panduval** aged about **59 years** s/o **Shri Krishna Sahai** is presently posted Chief Engineer **(Yamuna)** having an office at Canal Colony Okhla New Delhi 110025 presently in Delhi.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying additional affidavit are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

2049/24

NOTARY Kamlesh Sharma Area Delhi R.No.2360 GOVT. OF INDIA

03.9.24

DEPONENT

VERIFICATION

3 SEP 2024

Verified on solemn affirmation at New Delhi on this 03 day September of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

03.9.24

DEPONENT

I identify the Deponent who has signed before me

CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km. ....
R/o.....
Identified by Shri ....
Has solemnly affirmed before me at ....
Delhi .....
That the contents of the affidavit which have been explained to him are true and correct to the best of his knowledge

NOTARY GOVT. OF INDIA
Ramesh Sharma
Area Delhi
Reg No 2350

Notary Delhi

3 SEP 2024

350

कार्यालय मुख्य अभियन्ता (यमुना)
सिंचाई एवं जल संसाधन विभाग, उ0प्र0
ओखला, नई दिल्ली–25

पत्रांक नि 1425 /मु0अ0य0/कोर्ट केस/एन0जी0टी0 दिनांक 24.07.2024

विषयः निष्पादन वाद संख्या–20/2024 (मूल ओ0ए0 संख्या 49/2020 तुलिंदर कटोच व अन्य बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य) में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.05.2024 का अनुपालन किये जाने के सम्बन्ध में।

अधीक्षण अभियन्ता, तृतीय मण्डल सिंचाई कार्य, आगरा।

कृपया उपरोक्त विषयक श्री वी.एन. तिवारी, उप सचिव, सिंचाई एवं जल संसाधन अनुभाग–4, उत्तर प्रदेश शासन, लखनऊ के पत्र संख्या 1509/24–27–सिं–4 दिनांक 24.07.2024 (छायाप्रति संलग्न) का अवलोकन करें जिसके द्वारा विषयगत निष्पादन वाद संख्या–20/2024 में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में उपलब्ध करायी गयी आख्या को शासकीय अधिवक्ता के माध्यम से मा0 अधिकरण में दाखिल कराने के निर्देश दिये गये हैं।

अतः आपको निर्देशित किया जाता है कि निष्पादन वाद संख्या–20/2024 में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.05.2024 के अनुपालन में उपलब्ध करायी गयी आख्या को दिनांक 25.07.2024 से पूर्व शासकीय अधिवक्ता के माध्यम से काउन्टर एफीडेविट/आख्या मा0 अधिकरण में दाखिल कराना सुनिश्चित करें।

संलग्नकः यथोक्त।

(दिनेश कुमार पाण्डुवाल)
मुख्य अभियन्ता (यमुना)

पत्रांक नि 1425 /मु0अ0य0/कोर्ट केस/एन0जी0टी0/ दिनांक 24.07.2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता (जल संसाधन) कार्यालय प्रमुख अभियन्ता, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ।
2. अधिशासी अभियन्ता, हैड वर्क्स खण्ड आगरा नहर, ओखला को उपरोक्तानुसार समयान्तर्गत प्रभावी पैरवी सुनिश्चित करने हेतु प्रेषित।

(दिनेश कुमार पाण्डुवाल)
मुख्य अभियन्ता (यमुना)

Scanned with OKEN Scanner

संख्या- 1509/24-24-सि.-4 क.न 1830695

पेषक,

वी.एन.तिवारी,
उप सचिव,
उत्तर प्रदेश शासन ।

सेवा में,

प्रमुख अभियंता एवं विभागाध्यक्ष,
सिचाई एवं जल संसाधन विभाग,
उ.प्र. लखनऊ ।

सिचाई एवं जल संसाधन अनुभाग-4 लखनऊ दिनांक 24 जुलाई 2024

विषय- निष्पादन वाद संख्या-20/2024 (मूल ओ.ए. संख्या 49/2020 तुलिन्दर कटोच बनाम उत्तर प्रदेश राज्य व अन्य) में मा.राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.5.2024 का अनुपालन किये जाने के सम्बन्ध में ।

महोदय,

उपर्युक्त विषयक मुख्य अभियंता (जल संसाधन) सिचाई एवं जल संसाधन विभाग के पत्र संख्या 385/मु.अ.(ज.स.)अनिमं-1/अनिख.-3 दिनांक 22.7.2024 का कृपया सन्दर्भ ग्रहण करें जिसके द्वारा निष्पादन वाद संख्या-20/2024 (मूल ओ.ए.संख्या 49/2020 तुलिन्दर कटोच बनाम उत्तर प्रदेश राज्य व अन्य) में मा.राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.5.2024 के अनुपालन में आवश्यक कार्यवाही हेतु आख्या शासन में उपलब्ध करायी गयी है ।

2- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया विषयगत निष्पादन वाद संख्या-20/2024 में मा.राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.5.2024 के अनुपालन में दिनांक 22-7-2024 को मुख्य अभियंता (जल संसाधन) सिचाई एव जल संसाधन विभाग द्वारा उपलब्ध करायी गयी आख्या को दिनांक 25.07.2024 से पूर्व शासकीय अधिवक्ता के माध्यम से काउण्टर एफीडेविट/आख्या मा0 अधिकरण में दाखिल कराने का कष्ट करे ।

भवदीय,

Signed by
(वी.एन.तिवारी)
Vichitra Narayan
उप सचिव ।
Date: 23-07-2024 12:32:37

पृष्ठांकन संख्या एवं दिनांक तदैव

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1- मुख्य अभियंता (जल संसाधन) सिचाई एवं जल संसाधन विभाग उ.प्र. लखनऊ ।
2- मुख्य अभियंता (यमुना) सिचाई एवं जल संसाधन विभाग उ.प्र. लखनऊ ।

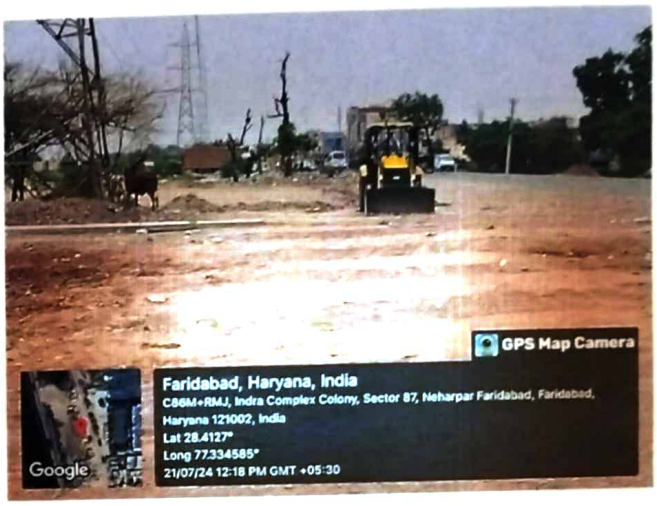
आज्ञा से ,

(वी.एन.तिवारी)
उप सचिव ।

Scanned with OKEN Scanner

NGT में योजित एक्जीक्यूशन एप्लीकेशन न0–20/2024 इन ओरिजनल एप्लीकेशन नं0–49/2020 की सुनवाई दिनांक 25.07.2024 के लिये विभागीय आख्या।

उपरोक्त विषयक सन्दर्भित रिट के सम्बन्ध में अवगत कराना है कि आगरा नहर के बायें बैंक के कि0मी0 17.900 पर वादी द्वारा माननीय न्यायालय NGT में 20/2024 रिट योजित की गयी है, जिसके माध्यम से उ0प्र0 सिंचाई विभाग की राजकीय भूमि से कूड़ा करकट हटाने हेतु प्रार्थना की गयी है, विभाग द्वारा माननीय न्यायालय NGT के आदेश की अनुपालना में दिनांक 20.07.2024 को विभागीय अधिकारियों /कर्मचारियों द्वारा वांछित स्थल पर निरीक्षण किया गया तथा वृक्षारोपण कराया जाना प्रस्तावित किया गया है। इस स्थल पर कोई कूडा–करकट नही है (संलग्न फोटोग्राफ अवलोकनार्थ)। आगरा नहर की इस रीच पर कोई सीवर/नाले द्वारा गन्दा पानी नही डाला जा रहा है। अतः यह वाद खारिज करने योग्य है।



अधिशासी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला, नई दिल्ली

अधीक्षण अभियन्ता
तृतीय मण्डल, सिंचाई कार्य,
आगरा

मुख्य अभियन्ता (यमुना)
उ0प्र0 सिंचाई एवं जल संसाधन विभाग
ओखला, नई दिल्ली